



CCP-438/93 in MA 3464/93 in OA 2793/91

New Delhi this the 24th Day of November, 1993.

The Hon'ble Mr. N.V. Krishnan, Vice-Chairman The Hon'ble Mr. C.J. Roy, Member(J)

Kanwaljit Kaur, d/o Sh. Beant Singh, R/o 283/317, Vishnu Garden Extension, New Delhi ...Pe

... Petitioner

(By Advocate Shri A.S. Grewal)

- 1. Sh. M.B. Kaushal,
 Commissioner of Police Delhi,
 Delhi Police Headquarters,
 M.S.O. Building, I.P. Estate,
 New Delhi.
- 2. Sh. Virender Prakash, Deputy Commissioner of Police, Provision & Lines, Rajpur Road, Delhi-110 054

... Respondents

ORDER (Hon'ble Mr. N.V. Krishnan)

notice that the petition We relates to implementation of the judgement rendered on 2793/91. 17.1.92 in OA The learned counsel was, therefore, asked whether this matter is not barred under the Contempt of Courts by limitation Act. is not satisfactory. We, therefore, barred by limitation and is that this C.C.P is The learned counsel states that he has dismissed. filed an M.A. for condonation of delay. In relation Contempt of Courts Act, there is no provision condonation of delay and hence dismissed.

(C.J. Roy)

Member(J)

(N.V. Krishnan)
Vice-Chairman

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